NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

34. IA 4922/2023 in C.P. (IB)-613(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2024

NAME OF THE PARTIES:- **Anil Kashi Drolia**
IN THE MATTER OF
Bank of Maharashtra
V/s
Ashwini Sanjay Awate

Section: Application under any other provisions- IBC Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

IA 4922 of 2023:- None present on behalf of the Applicant/RP. This Application has been filed by the Resolution Professional for placing on record report of RP filed u/s 99 of the Insolvency and Bankruptcy Code, 2016 which is annexed with the present Application as Annexure A. The said report is taken on record, and no order is called for. Accordingly, **IA 4922 of 2023** is **allowed** and **disposed of.**

CP(IB) 613(MB)2023:- None present from either side. List this matter on **06.09.2024.**

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT